

SCHEDULE - FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

**FOR THE ATTENTION OF THE CREDITORS OF TAVAS CONSTRUCTION
PRIVATE LIMITED**

RELEVANT PARTICULARS

S. No.	Particulars	Details
1.	Name of Corporate Debtor	TAVAS CONSTRUCTION PRIVATE LIMITED
2.	Date of Incorporation of Corporate Debtor	03/06/2008
3.	Authority under which Corporate Debtor is Incorporated/Registered	Registrar of Companies (ROC) - Chennai
4.	Corporate Identity Number of Corporate Debtor	U45200TN2008PTC068014
5.	Address of the Registered Office & Principal Office (If Any) of the Corporate Debtor	559, Anna Salai, Teynampet, Chennai - 600018
6.	Insolvency Commencement Date in respect of Corporate Debtor	11/03/2020
7.	Estimated Date of Closure of Insolvency Resolution Process	07/09/2020
8.	Name and the Registration Number of the Insolvency Professional acting as Interim Resolution Professional	Mr.S.R.Krishnan, Registration Number : IBBI/IPA-001/IP-P00909/ 2017-18/11509
9.	Address and E-mail of the Interim Resolution Professional, as Registered with the Board.	6, Khabag Castle, 3B, Circular Road, Kodambakkam, Chennai - 600024, Email - krishnansroman@gmail.com
10.	Address and e-mail to be used for correspondence with the Interim Resolution Professional	"Sai Siva" 1st Floor, New No.43, Old No.21, Bazullah Road, T Nagar, Chennai - 600017 Email : tavascirp@synergypipe.com
11.	Last date for submission of Claims	25/03/2020
12.	Classes of Creditors, if Any, under Clause (B) of subsection (6a) of Section 21, ascertained by the Interim Resolution Professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a Class (Three names for each class)	Not Applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at :	Weblink : www.ibbi.Gov.In/Downloads Physical Address : Not Applicable

Notice is hereby given that the National Company Law Tribunal, has ordered the commencement of a corporate insolvency resolution process of **TAVAS CONSTRUCTION PRIVATE LIMITED** on 11/03/2020 (CP No. - CP/1144/IB/2018). The creditors of **TAVAS CONSTRUCTION PRIVATE LIMITED**, are hereby called upon to submit their claims with proof on or before 25/03/2020 to the Interim Resolution Professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the proof of claims by in person, by post or by electronic means.

Submission of false or misleading proof of claim shall attract penalties.



Sd/-

S.R.Krishnan

Date : 14/03/2020

Place : Chennai

Name and Signature of Interim Resolution Professional